

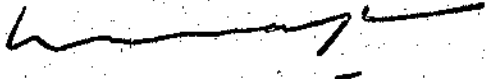
TO BE PUBLISHED IN PART II SECTION 3(i) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
CENTRAL BOARD OF DIRECT TAXES.

New Delhi, the 11th March, 1976

NOTIFICATION  
INCOME TAX

No. 1252 (F.No. 275/23/75-ITJ): In pursuance of sub-clause(f) of clause (iii) of sub-section 3 of Section 194A of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby notifies the Indian Dairy Corporation, Bareda for the purpose of the said sub-clause.

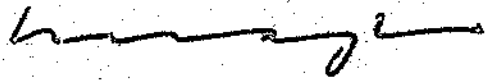
  
(K.R. RAGHAVAN)  
DIRECTOR  
CENTRAL BOARD OF DIRECT TAXES.

To  
The Manager,  
Government of India Press,  
New Delhi.

No. (F.No. 275/23/75-ITJ)

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(K.R. RAGHAVAN)  
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